

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW-80 OF 2020

WITH

LD-VC-OCW-73 OF 2020

WITH

LD-VC-CW-54 OF 2020

Roshan Luke Mathias and another. Applicants.

Versus

State of Goa. Respondent.

Mr. C. A. Ferreira, with Mr. Dhaval Zaveri, Advocates for the Applicants.

Mr. D. J. Pangam, Advocate General with Ms. Maria Correia, Additional Govt. Advocate for the Respondents No.1,2,5,6, 8 and 9.

Ms. Kalpa Govekar, Advocate for Respondent No.10.

***Coram : M.S. Sonak &
Smt. M.S. Jawalkar, JJ.***

Date : 27th July, 2020.

P.C. :-

1. Heard the learned Counsel for the parties. Since the matter is yet to be admitted, we allow the application seeking to amend the Petition.
2. In response to the apprehensions expressed by the learned Advocate General, Mr. Ferreira submits that the hearing of the

application for modification of our earlier orders, taken out by the GTDC, will not be unnecessary adjourned on account of this amendment.

3. Accordingly, the amendment to be carried out within 2 weeks from today and copies of the amended Petition to be served upon the Respondents. In case the Respondents wish to file any response to the amended Petition, they are granted liberty to do so.

4. The timeline intimated in this order is not intended to preclude any of the parties from mentioning the application for modification taken out by the GTDC.

5. The Misc. Civil Application is disposed of with the aforesaid terms.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.